

PART III
GOVERNMENT OF PUNJAB
DEPARTMENT OF HOME AFFAIRS AND JUSTICE
(JUDICIAL-1 BRANCH)

NOTIFICATION

The 29th April, 2022

No. S.O. 40/C.A.4/2016/Ss. 3 and 3-A/2022.-In partial modification of the Government of Punjab, Department of Home Affairs and Justice (Judicial-1 Branch) Notification No. S.O.58/C.A.4/2016/Ss.3 and 3-A/2019 dated the 14th June, 2019, and in exercise of the powers conferred by sub-section (1) of section 3 and 3-A of the Commercial Court, Commercial Division and Commercial Appellate Division of High Courts Act, 2015 (Central Act No. 4 of 2016), and all other powers enabling him in this behalf, the Governor of Punjab in consultation with the High Court of Punjab and Haryana, is pleased to constitute the Courts of Additional District Judge-III, Additional District Judge-IV, Additional District Judge-V and Additional District Judge-VI, Ludhiana, to be the 'Commercial Courts' in addition to the existing Commercial Court of Additional District Judge-II, Ludhiana, to decide the cases of the specified value of more than rupees fifty lac, pertaining to Ludhiana Sessions Division, and is further pleased to designate the said Courts to be the 'Commercial Appellate Courts', to decide the appeals arising out of the judgements, decrees and orders of the Commercial Courts of the Civil Judge (Senior Division)/ Additional Civil Judge (Senior Division) and Civil Judge (Junior Division, having more than five years service), of Ludhiana Sessions Division, for the purpose of exercising the jurisdiction and powers conferred on the said Courts under the aforesaid Act.

ANURAG VERMA,
Principal Secretary to Government of Punjab,
Department of Home Affairs and Justice.

PART III

GOVERNMENT OF PUNJAB

**DEPARTMENT OF HOME AFFAIRS AND JUSTICE
(JUDICIAL-I BRANCH)**

NOTIFICATION

The 14th June, 2019

No. S.O. 57/C.A.4/2016/S.3/2019.- In supersession of the Government of Punjab, Department of Home Affairs and Justice, Notification No.S.O.40/C.A.4/2016/S.3/2016, dated the 20th April, 2016, and in exercise of the powers conferred by sub-section (1) of section 3 of the Commercial Court, Commercial Division and Commercial Appellate Division of High Courts Act, 2015 (Central Act No. 4 of 2016), and all other powers enabling him in this behalf, the Governor of Punjab in due consultation with the High Court of Punjab and Haryana, is pleased to constitute the courts of the Civil Judge (Senior Division)/ Additional Civil Judge (Senior Division) and Civil Judge (Junior Division, having more than five years Service), in each District and Sub-Division in the State, to be the 'Commercial Courts', to decide the cases of the specified value of rupees three lac to rupees fifty lac, for the purpose of exercising the jurisdiction and powers conferred on the said courts under the aforesaid Act.

Dr. N.S. KAISI,
Additional Chief Secretary to
Government of Punjab, Department of
Home Affairs and Justice.

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Dr. N.S. KALSI,
Additional Chief Secretary to
Government of Punjab, Department of
Home Affairs and Justice.

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No. S.O.59/C.A.4/2016/Ss.3 and 3-A/2019.- In exercise of the powers conferred by sub-section (1) of section 3 and 3-A of the Commercial Court, Commercial Division and Commercial Appellate Division of High Courts Act, 2015 (Central Act No. 4 of 2016), and all other powers enabling him in this behalf, the Governor of Punjab in due consultation with the High Court of Punjab and Haryana, is pleased to constitute the courts of Additional District Judge-I, II and III, in each District in the State of Punjab (except Sessions Division, Ludhiana), to be the 'Commercial Courts', to decide the cases of the specified value of more than rupees fifty lac, within its respective territorial jurisdiction, and is further pleased to designate the said courts to be the 'Commercial Appellate Courts', to decide the appeals arising out of the judgments, decrees and orders of the courts of the Civil Judge (Senior Division)/ Additional Civil Judge (Senior Division) and Civil Judge (Junior Division, having more than five years Service), for the purpose of exercising the jurisdiction and powers conferred on the said courts under the aforesaid Act.

Dr. N.S. KALSI,
Additional Chief Secretary to
Government of Punjab, Department of
Home Affairs and Justice.